

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 18236 OF 2017

Between:

1. State of Telangana, Rep by its Chief Secretary, Secretariat, Hyderabad.
2. State of Telangana, Rep by its Special Chief Secretary, Irrigation and CAD Department, Secretariat, Hyderabad.

...PETITIONERS (RESPONDENTS 2 & 3)

AND

1. B.HARSHAVARDHAN, S/O not known to the Petitioners, No.8-2-684/249,2nd floor, Satya Priya Apartments MLA Colony, Hyderabad

...RESPONDENT (APPLICANT)

2. Union of India, Represented by its Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi.110 003.
3. Forest Department, Telangana, Through the Pr. Chief Secretary of Forests, Telangana State, Aranya Bhavan, Saifabad, Hyderabad.
4. The National Board for Wildlife, Rep by its Chairman, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi.110 003.

...RESPONDENTS (RESPONDENTS 1,4 AND 5)

5. National Green Tribunal, Southern Zone, Chennai, Tamilnadu, rep by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate Writ, order or direction, declaring the Order dated 30.5.2017 passed by the National Green Tribunal, Southern Zone, Chennai in M.A.No.40/2017 (SZ) in Application No.273 of 2016 (SZ) as illegally, arbitrary, lack of coram and contrary to Section 4 of the National Green Tribunal Act,2010 and Rules 3 and 5 of the National Green

Tribunal (Practices and Procedure) Rules,2011 and set aside the same and pass such other or further orders as are deemed fit and proper.

I.A. NO: 1 OF 2017(WPMP. NO: 22251 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order dated 30.5.2017 passed by the National Green Tribunal, Southern Zone, Chennai in M.A.No.40/2017 (SZ) in Application No.273 of 2016 (SZ), pending disposal of the Writ Petition and pass such other or further orders as are deemed fit and proper.

**Counsel for the Petitioners: SRI S. RAHUL REDDY SPL. GP FOR SRI. ADDL
ADVOCATE GENERAL**

Counsel for the Respondent NO.1: ---

**Counsel for the Respondent Nos.2,4&5: MS. ANDE VISHALA FOR SRI GADI
PRAVEEN KUMAR DY. SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent NO.3: GP FOR FORESTS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.18236 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. S.Rahul Reddy, learned Special Government Pleader attached to the office of the learned Additional Advocate General for the State of Telangana appears for the petitioners.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India duly assisted by Ms. Ande Vishala, learned counsel, appears for respondents No.2, 4 and 5.

2. In this petition, the petitioners have assailed the validity of the order dated 30.05.2017, passed by the National Green Tribunal, Southern Zone, Chennai (hereinafter referred to as 'the NGT') in M.A.No.40 of 2017 (SZ) in Application No.273 of 2016 (SZ).

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3. Learned Special Government Pleader, on instructions, submits that the main OA pending before the NGT itself has been withdrawn on 22.06.2019. Therefore, the challenge to the order dated 30.05.2017, impugned in this petition, does not survive for consideration.

4. In view of aforesaid submission, the Writ Petition is dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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SD/- K. VENKAIAH
ASSISTANT REGISTRAR

SECTION OFFICER

To,

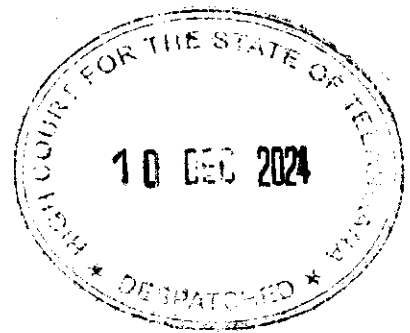
1. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
3. Two CCs to GP for Forests, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies

KKS
GJP

K.P.

HIGH COURT

DATED:02/09/2024



ORDER

WP.No.18236 of 2017

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

*8 Copies
for
25/11/24.*